

(2022) 02 RAJ CK 0083

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 14 Of 2022

Kanti Chand Kalla

APPELLANT

Vs

Ashok Kataria And Others

RESPONDENT

Date of Decision : 18-02-2022

Acts Referred:

Citation : (2022) 02 RAJ CK 0083

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Jitendra Chopra

Judgement

Dinesh Mehta, J

1. Learned counsel for the petitioner submits that against the judgment and decree dated 25.10.2017, the respondents (tenants) have preferred an appeal which was filed in January, 2018 and the same is pending consideration before the Appellate Rent Tribunal, Jodhpur and in spite of the objection raised by the present petitioner (landlord), the Appellate Tribunal is not deciding the appeal and has been granting unwarranted indulgence to the appellant.

2. Having regard to the facts and circumstances of the case and after going through the order-sheets so placed by the petitioner, the writ petition is disposed of with a direction to the petitioner to move an application for early decision of the appeal before the Appellate Tribunal within a period of two weeks from today.

3. In case such application is filed, the Appellate Tribunal shall consider and decide the appeal as early as possible preferably within a period of three months of receipt of the application.